

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UNIVERSAL AUTO COMPONENTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	UNIVERSAL AUTO COMPONENTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/01/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC -Jharkhand
4.	Corporate Identity No.(CIN)	U29255JH2010PTC013933
5.	Address of the registered office and principal office (if any) of corporate debtor	715, Large Sector, Phase - VIII Srirampur Gamharia JH 832108 IN
6.	Insolvency commencement date in respect of corporate debtor	18/02/2020 (Date on which order passed by Hon'ble NCLT Kolkata Bench)
7.	Estimated date of closure of insolvency resolution process	180 days from the date of Insolvency commencement date which is 16/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manish Jain RegistrationNo.:IBBI/IPA-001/IP-00582/2017-2018/11023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Manish Jain 2B,Grant Lane , Room No.303, 3 rd floor, Bajarang Kunj, Kolkata-700012. manishmahavir@gmail.com , Mobile. 9830248684
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: CA Manish Jain Manish Mahavir & Co. 2B,Grant Lane , Room No.303, 3 rd floor, Bajarang Kunj, Kolkata-700012. manishmahavir@gmail.com / cirp.universalauto@gmail.com Mobile. 9830248684/ 8582806221
11.	Last date for submission of claims	03/03/2020 (14 th day from the date of the receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **UNIVERSAL AUTO COMPONENTS PRIVATE LIMITED** on 18/02/2020.

The creditors of **UNIVERSAL AUTO COMPONENTS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 03/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 21/02/2020
Place : Kolkata


Manish Jain

Interim Resolution Professional
In the matter of **UNIVERSAL AUTO COMPONENTS PRIVATE LIMITED**
IBBI/IPA-001/IP-P00582/2017-2018/11023